

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF PROWESS INTERNATIONAL PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Prowess International Private Limited
2. Date of incorporation of Corporate Debtor	7 th March, 2005
3. Authority under which Corporate Debtor is incorporated/ registered	Companies Act, 1956/ Registrar of Companies, Jharkhand
4. Corporate Identity Number/ Limited Liability identification number of Corporate Debtor	U27201JH2005PTC011197
5. Address of the registered office and principal office (if any) of Corporate Debtor	A -18, 6 th Phase, Adityapur Industrial Area, Gamaria Jamshedpur, Jharkhand JH 832108 IN
6. Insolvency commencement date in respect of Corporate Debtor	20 th April, 2017
7. Estimated date of closure of Insolvency Resolution Process	180 days from date of commencement of resolution process, which is 17 th October, 2017
8. Name, address, email address and the registration number of the Interim Resolution Professional	Name – Arun Kumar Gupta Address – P15, Bentinck Street, Kolkata – 700001 Email address – guptaarunkumar2001@yahoo.com Registration No. - IBBI/IPA-001/IP-P00013/2016-2017/10037
9. Last date for submission of claims	4 th May, 2017

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against Prowess International Private Limited on 20th April, 2017.

The creditors of Prowess International Private Limited, are hereby called upon to submit a proof of their claims on or before 4th May, 2017 to the interim resolution professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

The submission of proof of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

The proof of claims is to be submitted by way of the following specified forms alongwith Affidavit - Form B – Claim by Operational Creditors, Form C – Claim by Financial Creditors, Form D – Claim by a Workman or an Employee, Form E – Claim submitted by Authorised Representative of Workmen and Employees.

In order to get a copy of the form, you may download the abovementioned forms on the website www.ibbi.gov.in and Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:
sd/-

Date and Place: 22nd April, 2017, Kolkata

Arun Kumar Gupta